

So far as education is concerned, the same answer would cover that case also.

Regarding the train facilities which the hon. Member mentioned, I will bring it to the notice of the Railway Minister for appropriate action.

MR. CHAIRMAN: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Maharashtra for the services of a part of the financial year, 1980-81, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 and the Schedule were added to the Bill.*

MR. CHAIRMAN: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI R. VENKATARAMAN: Sir, I move:

*The motion was adopted.*

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted.*

16.56 hrs.

### MAHARASHTRA APPROPRIATION BILL, 1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Maharashtra for the services of the financial year 1979-80.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Maharashtra for the services of the financial year 1979-80."

*The motion was adopted.*

SHRI R. VENKATARAMAN: Sir, I introduce\*\* the Bill.

Sir, I beg to move\*\*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Maharashtra for the services of the financial year 1979-80, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Maharashtra for the services of the financial year 1979-80, be taken into consideration."

*The motion was adopted.*

\*Published in Gazette of India dated 17-3-80.

Extraordinary, Part II, Section 2,

\*\*Introduced & Moved with the recommendations of the President.

MR. CHAIRMAN: The question is:

"That Clause 2 and 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 and Schedule were added to the Bill.*

MR. CHAIRMAN: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI R. VENKATARAMAN: Sir, I move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted.*

16 58 hrs.

BUDGET (ORISSA), 1980-81—GENERAL DISCUSSION, DEMANDS\* FOR GRANTS ON ACCOUNT (ORISSA), 1980-81 AND SUPPLEMENTARY DEMANDS\* FOR GRANTS (ORISSA), 1979-80.

MR. CHAIRMAN: The House will now take up Item Nos. 17, 18 and 19

*Demands for Grants of on account (Orissa) for 1980-81 Submitted to the Vote of Lok Sabha*

No. of Demand	Name of Demand	Amount of Demand for grant Submitted to the Vote of the House.	
		REVENUE Rs.	CAPITAL Rs.
1	2	3	
1	Home Department . . . . .	13,16,00,000	20,83,000
2	Political and Services Department . . . . .	66,06,000	1,03,000

\*Moved with the recommendation of the President .

in respect of Orissa Budget for which one hour has been allotted. I want to know if Shri Chintamani Panigrahi is present in the House and wants to move his cut motions.

I think we would be required to sit for some more time because we have to accommodate all speakers who want to speak.

Motions moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Orissa, on account, for or towards defraying the charges—during the year ending on the 31st day of March, 1981 in respect of the heads of demands, entered in the second column thereof against Demands Nos. 1 to 3, 3A; 4 to 18, 18A, 19 to 25."

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1980 in respect of the following demands entered in the second column thereof:—

Demands No 1 to 3, 3A, 4 to 7, 10 to 18, 18A and 19 to 25."